

REVISED

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

Criminal Appeal No. 1006/2013

MUKHWANT KAUR

Appellant(s)

VERSUS

STATE OF PUNJAB & ANR.

Respondent(s)

with

Criminal Appeal No.1008/2013

O R D E R

Learned counsel appearing for the appellant states that the appeals have become infructuous. Accordingly, the appeals are disposed of as infructuous.

.....J.  
[ABHAY S. OKA]

.....J.  
[SANJAY KAROL]

New Delhi  
July 19, 2023

ITEM NO.114 COURT NO.11 SECTION II-B Revised

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1006/2013

MUKHWANT KAUR Appellant(s)  
 VERSUS  
 THE STATE OF PUNJAB & ANR. Respondent(s)

(IA No. 16089/2014 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

WITH

CrI.A. No. 1008/2013 (II-B)

(IA No. 16087/2014 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 19-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
 HON'BLE MR. JUSTICE SANJAY KAROL

For Appellant(s) Mr. K.T.S. Tulsi, Sr. Adv.  
 Ms. Pallavi Malhotra, Adv.  
 Mr. Avish Bhati, Adv.  
 Mr. Rohit Kumar Singh, AOR  
 Ms. Shweta Priyadarshini, Adv.  
 Ms. Jahanvi Worah, Adv.  
 Ms. Chandani Arora, Adv.  
 Mr. Shubham V. Gawande, Adv.

For Respondent(s) Ms. Uttara Babbar, AOR

Mr. Vivek Jain, D.A.G.  
 Mr. Ajay Pal, AOR  
 Mr. Mayank Dahiya, Adv.  
 Ms. Sugandh Rathor, Adv.  
 Ms. Bhupinder, Adv.  
 Mr. Abhinav Jain, Adv.

Ms. Ranjeeta Rohatgi, AOR  
 Respondent-in-person

UPON hearing the counsel the Court made the following  
 O R D E R

The appeals are disposed of as infructuous in terms of the revised signed order.

Pending applications, if any, also stand disposed of.

(INDU MARWAH) (AVGV RAMU)  
 COURT MASTER (SH) COURT MASTER (NSH)  
 (Revised signed order is placed on the file)